

(b) to (f). The information is being collected and will be laid on the Table of the House.

Samadhi for Sanjay Gandhi

3930. SHRI CHITTA BASU:
SHRI SATYANARAYAN
JATIYA:
SHRI ATAL BEHARI VAJ-
PAYEE:
SHRI JAGPAL SINGH:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government have since received a representation from Sanjay Gandhi Vichar Manch demanding for an official Samadhi, at the spot where Sanjay Gandhi's body was cremated;

(b) if so, whether the Government has taken any decision thereon; and

(c) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) and (c). Government has not so far taken any decision on the Memorandum submitted by the Sanjay Gandhi Vichar Manch.

Financial assistance for small Fishing Companies

3931. SHRIMATI VIDYA CHENUPATI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Shipping Development Fund Committee has received representations from partially financed small fishing companies which imported Mexican trawlers for full financial assistance;

(b) whether Government have taken a sympathetic view of their

representation in view of problems beyond their control; and

(c) what other steps Government propose to take to help these small companies which bought Mexican trawlers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) This Ministry has received the representations referred to.

(b) and (c). The Government are considering the extent to which they could help these companies.

MR. SPEAKER: I have to make an announcement.

(Interruptions)**

MR. SPEAKER: Nothing is to go on record without my permission. My permission has not been given. Whenever I say "not allowed". It will not go on record.

श्री राम दिलीप पारखान (हार्जपुर) **

MR. SPEAKER: That is a law and order problem, I have not allowed it. I cannot hear you, and you cannot hear me. I have called Mr. Swamy.

DR. SUBRAMANIAM SWAMY (Bombay North East): I draw your attention to page 30 of the Handbook for Members dealing with adjournment motions. There are 43 reasons given there for rejecting an adjournment motion. When a Member feels very strongly about an issue and he finds that discussion is taking place about it outside the House, he gives notice of an adjournment motion, but it is not allowed. Kindly look at that page. It says where the

** Not recorded.